

Shri Nana Patil (Satara): My button has not worked. I want to vote for 'Noes'.

Shri Pocker Sahib (Manjeri): The button on my table has not worked. I want to vote for 'Noes'.

Shri Sampath (Namakkal): My vote has not been registered.

Mr. Deputy-Speaker: If it was by mistake, then I would not correct.

Shri Sampath: It is not by mistake. It has not been recorded.

Shri B. C. Prodhan: (Kalahandi-Reserved-Sch. Tribes): My button has not worked. I want to vote for 'Noes'.

Shri J. R. Mehta (Jodhpur): My button has not worked. I want to vote for 'Ayes'.

Shri Hanmanth Rao (Madak): My button has not worked I want to vote for 'Ayes'.

Mr. Deputy Speaker: The result of the division* is as follow:

Ayes: 175; Noes: 58

So, the 'Ayes' have it. The motion is adopted.

The motion was adopted.

Shri G. B. Pant: I introduce the Bill.

12.26 hrs.

FORWARD CONTRACTS (REGULATION) AMENDMENT BILL†

The Minister of Commerce (Shri Kanungo): I beg to move for leave to introduce a Bill further to amend

the Forward Contracts (Regulation) Act, 1952.

Mr. Deputy Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Forward Contracts (Regulation) Act, 1952.".

The motion was adopted.

Shri Kanungo: I introduce the Bill.

COMPANIES (AMENDMENT) BILL

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the following motion moved by Shri Kanungo on the 15th November, 1960, namely:—

"That the Bill further to amend the Companies Act, 1956, as reported by the Joint Committee, be taken into consideration."

Shri Prabhat Kar was in possession of the House. He has taken two minutes already. He may continue his speech now.

Hon. Members are aware that we have to conclude the general discussion and the reply thereto by 2.30 P.M. because at 2.30 P.M. we have to take up Private Members' Resolutions. How long will the hon. Minister take?

Shri Kanungo: Shri Lal Bahadur Shastri will reply to the debate. He would take about an hour.

Mr. Deputy-Speaker: I shall call him at 1.30 P.M.

Shri Prabhat Kar (Hoogly): Yesterday, I was pointing out that it was not only Shri M. R. Masani who had suggested that all the provisions that

*Names of Members who had recorded votes have not been included under the direction of the Speaker as the photo copy of Division result did not clearly show the names of all members.

†Published in the Gazette of India Extraordinary Part II—Section 2, dated 18th November, 1960.